

financial difficulties.

(d) The EPF authorities are reported to have initiated certain legal and penal action against the employers for realisation of the outstanding dues. However, the employer is reported to have obtained several Civil Rules from the High Court staying all action against them.

### **Proposal to Float Public Debentures by DDA**

379. SHRI HAFIZ MOHD. SIDDIQ: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 21 April, 1986 to Unstarred Question No. 7204 regarding proposal to float Public Debentures by DDA and state:

(a) whether the debentures have since

been floated and the backlog of persons registered under HUDCO Scheme, 1979, cleared;

(b) if not, the reasons thereof;

(c) the priority number upto which the backlog has been cleared in all the schemes and the details of the remaining ones; and

(d) the time by which it is expected to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). Bonds for only Rs. 15 (Fifteen) Crores were floated. Backlog has not been cleared because of the large numbers involved.

(c) 1. New pattern Scheme: 1979

<i>Category</i>	<i>No of persons allotted flats</i>	<i>List Priority Covered General SC/ST</i>	<i>No. of balance registrants</i>
MIG (NP)	16676	6985	All covered 27718 (General Category)
LIG (NP)	24316	10240	All covered 41651 (General Category)
Janta	29889	11824	4228 23324 (General Category)
<b>Total:</b>	<b>70881</b>		

### **2. Self Financing Schemes**

(1) 44412 registrants have been allocated flats.

(2) 24883 persons are waiting allocation of flats

### **3. General Housing Scheme**

Only priority list was prepared in respect of 1985 retiring/retired public servants/registrants and all the registrants have been allotted flats except in cancelled/refund cases.

(d) The backlog is likely to be cleared by the end of 1994.

### **SC/ST Employees in J.C.I.**

380. SHR ABDUL HAMID: Will the Minister of TEXTILES be pleased to state:

(a) whether there is any quota reserved for SC and ST employees in Jute Corporation of India at Assam; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHAPARDE): (a) and (b). As the Jute Corporation of India is a Public Sector undertaking of the Government of India, there is no state-wise separate quota for SC & ST employees from Assam and other states. The Corporation follows Central Government guidelines on reservation on an All-India basis.

#### Mass Rapid Transit Project for Bangalore

381. SHRI V.S. KRISHNA IYER: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Mass Rapid Transit Project has been introduced in Bangalore city; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) No, Sir.

(b) Does not arise.

#### Allotment of Land to Cooperative Group Housing Societies

382. SHRI KAMLA PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on 16 November, 1988 to Unstarred Question No. 752 regarding allotment of land to Cooperative Group Housing Societies and state:

(a) whether development plan of Papan Kala Complex has since been finalised and criteria for priority for allotment to Group Housing Societies decided; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). No, Sir.

The development plan of Papan Kala Complex has not yet been approved by the Delhi Urban Art Commission. However, to the extent possible, the requirements of these Societies will be considered in the allocation of land in Papan Kala Project which is scheduled to be implemented in the near future.

#### Usage of Forest Land for Non-Forestry Purposes

383. SHRI D.B. PATIL: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of proposals submitted by the Government of Maharashtra for usage of forest land for non-forestry purposes by providing the alternative land for forest use;

(b) the number of proposals sanctioned, rejected and pending; and

(c) the reasons for rejecting the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI SUMATI ORAON): (a) to (c). The particulars of cases received from Government of Maharashtra upto 30.6.1989 and action taken thereon is as below.—

(i)	No. of proposals received.....	530
(ii)	No. of proposals approved.....	249
(iii)	No. of cases rejected.....	212
	(a) On merit.....	36
	(b) For non-furnishing..... of information by the State Government in stipulated time	176
(iv)	No. of cases pending.....	59
(v)	No. of cases withdrawn by State Government..	10
	<b>Grand Total.....</b>	<b>530</b>